

शहरी विकास विभाग
राष्ट्रीय राजधानी क्षेत्र: दिल्ली सरकार
9वां तल, सी-विंग, दिल्ली सचिवालय, इन्द्रप्रस्थ इस्टेट, नई दिल्ली

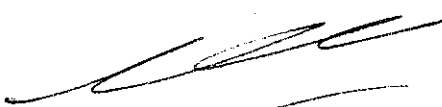
विधायक का नाम : श्री महेन्द्र गोयल

दिनांक : 26.03.2018

विधान सभा अतारांकित प्रश्न संख्या : 281

क्या शहरी विकास मंत्री यह बताने की कृपा करेंगे कि :-

क्र. सं.	प्रश्न	उत्तर
क	क्या यह सत्य है कि अब विधायक निधि कोष से विकास कार्यों के लिए शहरी विकास विभाग से पत्राचार होगा;	शहरी विकास (एम.एल.ए.लैड) जी हों।
ख	क्या यह भी सत्य है कि यह विभाग अभी भी डीएसआर सन् 2014 के मुताबिक ही पैसा देगा;	शहरी विकास (एम.एल.ए.लैड) जी हों।
ग	यदि हां तो, तो क्या इन पुरानी दरों में अब कार्य होने संभव है;	शहरी विकास (एम.एल.ए.लैड) शहरी विकास विभाग द्वारा एम.एल.ए.लैड योजना के अन्तर्गत फंड, वित्त विभाग के आदेश दिनांक 10.09.2014 (आदेश की प्रतिलिपि संलग्न) के अनुसार डी.एस.आर 2014 के मुताबिक, जारी किया जा रहा है।
घ	सरकार को डीएसआर सन् 2016 करने में क्या आपत्ति है; और	लोक निर्माण विभाग इस बारे में कोई दिशा निर्देश प्राप्त नहीं हुए हैं।
च	शहरी विकास विभाग कब तक डीएसआर 2016 को लागू कर लेगा, इसकी विस्तृत जानकारी दी जाए?	शहरी विकास (एम.एल.ए.लैड) वित्त विभाग, दिल्ली सरकार से डी.एस.आर 2016 से संबंधित आदेश प्राप्त होने के उपरान्त लागू किया जाएगा। लोक निर्माण विभाग उपरोक्त 'घ' अनुसार लागू नहीं है।


R. S. Parmar
 Dy. Secy. (Urban Development)
 Govt. of NCT of Delhi
 Delhi Secretariat

ORDER

Dated: September 10, 2014

Sub: Adoption of DSR-2014 in place of DSR-2012 for capital works in National Capital Territory of Delhi.

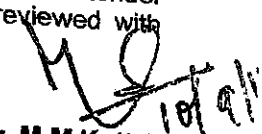
In partial modification of Government Order of even No.F.8/2/2007-AC/CD-01295543/2012-13/Exp-4/854-73 dated September 12, 2012, Lieutenant Governor, Delhi is pleased to approve the adoption of Delhi Scheduled Rates-2014 (DSR-2014), DPAR-2014 (Civil works) & DSR-2014 (Electrical works) in place of Delhi Scheduled Rates-2012 (DSR-2012) for capital works/projects of Government of NCT of Delhi to be executed by various work executing agencies including PWD, I&FCD, DSIIDC, DTTDC, DUSIB, DTIDC and Local Bodies as per following stipulations:

S.N	Nature of works	Existing Stipulation as per GO dated 12.9.2012	Revised Stipulation
1.	Bridge works	DSR-2012 minus 5%	DSR-2014 minus 5%
2.	Building works	DSR-2012 minus 12%	DSR-2014 minus 12%
3.	Development works (Roads & side drains)	DSR-2012 minus 12%	DPAR-2014 minus 12%
4.	Electrical works		DSR-2014

2. The adoption of DSR-2014, DPAR-2014 and DSR-2014 (Electrical) is further subject to the followings:

- Contingency, third party quality control, labour cess and art work (wherever necessary) shall be continued to be charged @ 1% each
- Consultancy charges (wherever necessary) shall be fixed lump sum subject to a maximum of 3% of original project cost for work costing above ₹30.00 crore whereas consultancy work shall not be outsourced for projects costing upto ₹30.00 crore.
- Project Management charges/ Departmental charges to agencies other than PWD and I&FCD shall be restricted to maximum of 5% of the original project cost.

3. The adoption of DSR-2014, DPAR-2014 for civil works and DSR-2014 (Electrical) for electrical works will be applicable only for estimation/sanction of new projects. The work already sanctioned or being executed or in the process of tender on the basis of estimation prepared on earlier DSRs shall not be reviewed with reference to this order.


(Dr. M.M. Kutty)
Pr. Secretary (Finance)

- All Administrative Secretaries, GNCT of Delhi
- All Head of the departments, GNCT of Delhi

P.T.O.